

OFFICE OF THE DISTRICT & SESSIONS JUDGE (SE) SAKET COURTS, NEW DELHI.

ORDER NO. 153 DATED 17.03.2016

In pursuant to Delhi High Court Letter no. 10/DHC/GAZ./G-1/VLE.2(A)/2016 dated 10.03.2016, the cases mentioned at column no. 3, pending in the Court mentioned at column no. 2 are hereby withdrawn and assigned to the Court mentioned at column no. 4 for disposal in accordance with law:

(1)	(2)	(3)	(4)
1.	Ms. Sunena Sharma ADJ-03,	S.No. 6, 8, 11, 13 and Execution at S. No. 1 (Copy of cause list for dated 17.03.16 attached)	Sh. Pooran Chand, ADJ-06.
2.	Sh. Balwant Rai Bansal, ADJ-02,	S.No. 3, 5, 6, 19, and Execution at S. No. 1 (Copy of cause list for dated 17.03.16 attached)	
3.	Sh. Lalit Kumar, ADJ-01,	S.No. 1, 4, 10, 16, and 22 (Copy of cause list for dated 17.03.16 attached)	
4.	Sh. Sunil Chaudhary, ASJ-01,	Cases mentioned in the list from Serial No. 1-57. (Copy of list enclosed)	Sh. Sanjeev Kumar, ASJ-05
5.	Sh. R. K. Tripathi, ASJ-02,	S.No. 8, 12 and 13 (Copy of cause list for dated 17.03.16 attached)	
6.	Sh. Sudesh Kumar, ASJ-03,	S.No. 7, 9, and 15 (Copy of cause list for dated 17.03.16 attached)	
7.	Sh. Lokesh Kumar Sharma, ASJ-04/Special Judge (NDPS)	S.No. 3, 4, 6, 10 and 11. (Copy of cause list for dated 17.03.16 attached)	

Note :-

1. If any connected case has been left in the column no. 3, same be also transferred to the transferee court.
2. Inadvertently if any case is transferred which is triable by Special Designated Court shall not be transferred.
3. The case in which Judgment/Order on sentence have already been passed and the same is fixed for misc. purpose or other any purpose will not be transferred.
4. Presiding Officers shall ensure that the cause list of the transferred cases are affixed on the notice board on daily basis outside the transferee and transferor courts so as to avoid inconvenience to the litigants and lawyers.

(R. KIRAN NATH)

District & Sessions Judge (SE)
Saket Courts, New Delhi.

No. Judl./Cases Transfer/E.53/SE/Saket/2016/ 3792-3805 New Delhi, Dated 17/3/2016

Copy forwarded for information and necessary action:

1. The Concerned Judicial Officer of South-East District, Saket Courts Complex, New Delhi
2. PS to District & Sessions Judge, South-East District, Saket Courts Complex, New Delhi
3. The Incharge/PRO, Facilitation Centre, Saket Courts, New Delhi
4. The Secretary, Bar Association, Saket Courts Complex, New Delhi
5. The Website Committee (English/Hindi) to notify the order on website of Saket Courts immediately.

Branch Incharge/Judicial Branch (SE)